

**FORM A****PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF RPL SOLAR POWER PRIVATE LIMITED**

<b>RELEVANT PARTICULARS</b>		
1.	Name of corporate debtor	RPL Solar Power Private Limited
2.	Date of incorporation of corporate debtor	26-08-2015
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Mumbai under the Companies Act, 2013
4.	Corporate Identity No./ Limited Liability Identification No. of corporate debtor	U40109MH2015PTC267777
5.	Address of the registered office and principal office (if any) of corporate debtor	<b>Regd. Office:</b> Raheja Point Wing B, 7th Floor, Nehru Rd. Nr Shamrao Vithal Bank, Vakola, Santacruz (East), Mumbai City, Mumbai, Maharashtra, India, 400055.
6.	Insolvency commencement date in respect of corporate debtor	26-11-2024 (Order Received on 29-11-2024)
7.	Estimated date of closure of insolvency resolution process	25-05-2025 (180 days from the order dated 26-11-2024)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	NPV Insolvency Professionals Private Limited (Formerly known as Mantrah Insolvency Professionals Private Limited) through its Director, Mr. Mohit Bipinchandra Adatiya  IBBI Reg. No: IBBI/IPE-0040/IPA-2/2022-23/50021
9.	Address and e-mail of the interim resolution professional, as registered with the Board	<b>Address:</b> H-35, 1st Floor Jangpura Extension, Jungpura, South Delhi, New Delhi – 110014 Email- <a href="mailto:ipe@npvca.in">ipe@npvca.in</a>
10.	Address and e-mail to be used for correspondence with the interim resolution professional	<b>Corre. Address:</b> 10th Floor, 1003, Zion Z1, Near Avalon Hotel, Sindhu Bhavan Road, Thaltej, Ahmedabad - 380054 <b>Process Email Id-</b> <a href="mailto:rplsolarpower.abc@gmail.com">rplsolarpower.abc@gmail.com</a>
11.	Last date for submission of claims	13-12-2024 (14 days from the receipt of the order dated 29-11-2024)
12.	Classes of creditors, if any, under clause (b) of sub- section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) <a href="http://www.ibbi.gov.in">www.ibbi.gov.in</a> <a href="mailto:rplsolarpower.abc@gmail.com">rplsolarpower.abc@gmail.com</a> (b) <u>Not Applicable</u>

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench – V has ordered the commencement of a Corporate Insolvency Resolution Process of RPL Solar Power Private Limited on 26-11-2024 (Order Received on 29-11-2024)

The creditors of RPL Solar Power Private Limited are hereby called upon to submit their claims with proof on or before 13-12-2024 to the Interim Resolution Professional at the address mentioned against **Entry No. 10**.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post, or by electronic means.

A financial creditor belonging to a class, as listed against Entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against Entry No.13 to act as authorized representative of the class [NA] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.



**IPE- NPV INSOLVENCY PROFESSIONALS PRIVATE LIMITED**  
(Formerly Known as Mantrah Insolvency Professionals Private Limited)

**Through its Director - Mr. Mohit Bipinchandra Adatiya**

Appointed as Interim Resolution Professional

In the matter of RPL Solar Power Private Limited

IBBI Reg. No: IBBI/IPE-0040/IPA-2/2022-23/50021

**Email for Correspondence - [rplsolarpower.abc@gmail.com](mailto:rplsolarpower.abc@gmail.com)**

**Date: 01.12.2024**

**Place: Junagadh**

**BRANCH OFFICE : WORLI**  
36, Chandrababa Mandir Trust Bldg., Dr. Annie Besant Road, Worli, Naka, Worli, Mumbai- 400 018

**POSSESSION NOTICE (For Immovable Property)**

Whereas The undersigned being the Authorised officer of the Central Bank of India, under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13(12) read with rule 9 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notice dated 06.07.2024 calling upon the borrowers 1. Mukesh Jagadish Bharti-Borrower, 2. Manju Mukesh Bharti-Co Borrower (Loan A/c No. 4005385054) to repay the amount mentioned in the notice being Rs. 50,29,973.52 (Rupees Fifty Lakh Twenty-Nine Thousand Nine Hundred Seventy Three and Paise Fifty Two Only) within 60 days from the date of receipt of the said notice.

The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken Symbolic/Physical possession of the property in exercise of powers conferred on him under section 13(4) of the said Act read with rule 8 of the security (Enforcement) Rules, 2002 on this day 14<sup>th</sup> of November the year 2024.

The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Central Bank of India for an amount of Rs.50,29,973.52 (Rupees Fifty Lakh Twenty-Nine Thousand Nine Hundred Seventy Three and Paise Fifty Two only) and interest and other charges thereon.

The Borrowers attention is invited to provisions of Section 13(8) of the Act, in respect of time available, to redeem the secured assets.

**DESCRIPTION OF THE IMMOVABLE PROPERTY**

H-1801, Casa Prima, Lakeshore Greens, Palava City, Near Khidhaleswar Temple, Kalyan Shil Road, Dombivali East, Thane - 421203.

Date : 14<sup>th</sup> Nov 2024  
Place : Mumbai

Sd/-  
Authorized Officer, Central Bank of India

**इंडियन बैंक Indian Bank**

**ALLAHABAD**

**KHAR BRANCH** :- Shop No.14, 4<sup>th</sup> Road, Amore Commercial Premises CHS Ltd., Khar (West), Mumbai - 400 052.

**BREAK OPEN OF LOCKERS**

The following lockers will be break open, if rent is not paid within 15 days from this advertisement at the convenience of branch. If any articles found in the locker, will be sold in public auction at banks extant guidelines. Sale proceeds will be adjusted towards the cost, rent arrears and any surplus will be payable to customer

S. No.	Physical Locker Number	CBS Locker Number	Name/s of Customer
1	356	4000144454	Ms. Pritee Shashikant Dhairyawan
2	1502	4000403704	Mr. Kishor Pandit
3	1540	4000405983	Jairam Tharwadass Lakhani
4	1470	400044521	Ms. Sandra Dinesh Jain
5	1479	4000457907	Mr. Deepak R. Nanavati
6	39	4000561954	L. K. Chaitani & K. W. Chaitani & I. K. Chaitani
7	63	4000632576	Sabera, Jan Mohammed & Mrs. Halmabai Jan
8	73	4000633932	Ms. Shamam Jan Mohammed & Mrs. Halmabai Jan
9	81	4000634379	Mario S. G. Vaz
10	97	4000641706	Mr. Siraj Fazal Ahmed
11	256	4000664553	Mr. Narendra Kujji Vilhiani & Mrs. Vibhakumar
12	277	4000670747	Florence Aurora De Vas/Aloysios Patrick
13	131	4000675757	Ashok Khatan / Mrs. Mala Khatan
14	151	4000685935	A. K. Motwala
15	280	4000688393	Santa Wadhwan, Sanjeev Chopra, Shashi Ch
16	184	4000695457	Mr. Kishor Pandit
17	347	4000713987	Mrs. Kumerlakshman Chintalapudi
18	228	4000723779	Mr. Syed Fariduddin
19	238	4000729103	Mrs. Darshana Sachin Tambe
20	241	4000731156	Mr. Ajit Wong Khatri
21	1278	4000753680	Mrs. Geeta Ramesh Lalia
22	1288	4000755101	Ms. Urvasi Jan
23	1368	4000769850	Mr. Balram Jadhav / Mradula Jadhav
24	367	4000771519	Mr. Vivian Maria Noronha
25	1320	4000795905	Mrs. Sangeta Shalish Bhoobabhai
26	51	4000949844	Nirmala H. Galal/ Harakchhand Gala
27	42	450083461	Mrs. Deepa Rasiklal Dave

Date : 01.12.2024  
Place: Mumbai

Sd/-  
Authorized Officer, Indian Bank

**(Schedule)**  
**FORM A - PUBLIC ANNOUNCEMENT**  
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF BHAGYAODAYA INFRASTRUCTURE DEVELOPMENT LIMITED**

**RELEVANT PARTICULARS**

1. Name of Corporate Debtor	BHAGYAODAYA INFRASTRUCTURE DEVELOPMENT LIMITED
2. Date of Incorporation of Corporate Debtor	6/Jul/1974
3. Authority under which Corporate Debtor is Incorporated / Registered	Registrar of Companies/Mumbai
4. Corporate Identity Number of Corporate Debtor	L65990MH134PLCO17178
5. Address of the Registered Office of Corporate Debtor	3rd Floor, Orbit Tempos,64, N.M.Joshi Marg (Junction of S.B.Marg, Lower Panel (West )), Mumbai, Maharashtra, India - 400013*
6. Insolvency Commencement Date in respect of Corporate Debtor	Order pronounced on: 27th November 2024 (Order intimated to IRP on 26th November 2024)
7. Estimated date of closure of Insolvency Resolution Process	28/May/2025
8. Name and Registration Number of the Insolvency Professional acting as Interim Resolution Professional	*Mr. Vimal Kumar Agrawal IBBI/IPA-001/IP/0074/2017-2018/12247*
9. Address and E-mail of the Interim Resolution Professional, as registered with the Board	*Office No. 4, Ground Floor C Wing1,Shanti Jyot Building, Bajaj Nagar, Near Railway Station, Bhayander West, Thane Pin 401101 Email: vimal@vkgawal.in
10. Address and E-mail to be used for correspondence with the Interim Resolution Professional	*Office No. 4, Ground Floor C Wing, Shanti Jyot Building, Bajaj Nagar, Near Railway Station, Bhayander West, Thane Pin 401101 Email: cnpbhbhagyaodaya@gmail.com*
11. Last date for submission of claims	13/Dec/2024
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13. Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) https://ibbi.gov.in/downloadform.html (b) Not Applicable*

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a Corporate Insolvency Resolution Process of BHAGYAODAYA INFRASTRUCTURE DEVELOPMENT LIMITED on 27th November, 2024. The creditors of BHAGYAODAYA INFRASTRUCTURE DEVELOPMENT LIMITED, are hereby called upon to submit their claims with proof on or before 13th December, 2024 to the Interim Resolution Professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

**Submission of false or misleading proofs of claim shall attract penalties.**

Name and Signature of Interim Resolution Professional: Vimal Kumar Agrawal  
Date and Place: 1st December, 2024 - Mumbai

**IN THE COURT OF SUBORDINATE JUDGE, THOOTHUKUDI, TAMILNADU O.S. No. 89/2023**

Lilly Thomson - Plaintiff  
- Vs -  
1) Daisy  
W/o. Anthonyraj  
2) Juliet Johirami  
W/o. Harish - 7th & 8th Defendants

Notice  
Take notice that the above said 7th and 8th defendants are hereby directed to appear in the above said suit personally or through your counsel on 09.12.2024 at 10 A.M. In default of your appearance in the above mention court on that date you will be heard ex parte and an ex parte order will be passed against you. The said case will be heard and determined in your absences.

Mr. J. Robinson, B.A., B.L., Advocate  
Thoothukudi, Tamilnadu.

**Kirloskar Ferrous Industries Limited**  
A Kirloskar Group Company  
CIN : L27101PN1991PLC063223

**Registered Office:** 13, Laxmanrao Kirloskar Road, Khadki, Pune - 411 003 (Maharashtra)

**NOTICE**

Notice is hereby given that the Registered Office of Kirloskar Ferrous Industries Limited will be shifted to the following address with effect from 1 December 2024:

**Kirloskar Ferrous Industries Limited, 'One Avante', Level 5, Karve Road, Kothrud, Pune 411038, Maharashtra.**

For Kirloskar Ferrous Industries Limited  
Sd/-  
Mayuresh Gharpure  
Company Secretary

Date : 30 November 2024  
Place : Pune

\*Tel: +91 20 66084645 \* Fax: +91 20 25813208  
\* Email: kfiinvestor@kirloskar.com \* Website: www.kirloskarferrous.com

\*Mark bearing word "Kirloskar" in any form as a suffix or prefix is owned by Kirloskar Proprietary Limited and Kirloskar Ferrous Industries Limited is the Permitted User\*

**EAST COAST RAILWAY**  
e-Tender Notice No. ETCECONIBBS2024049, Dated : 25.11.2024

**NAME OF WORK : REQUEST FOR PROPOSAL (RFP) FOR APPOINTMENT OF AUTHORITY ENGINEER FOR PROVIDING PROJECT MANAGEMENT SERVICES (PMS) FOR VARIOUS PROJECTS OF NEW LINE/DOUBLING/ MULTITRACKING WORKS, WORKSHOPS, SHEDS, ROADS ETC INCLUDING CHIEF ELECTRICAL AND S & T WORKS UNDER THE CONTROL OF CHIEF ADMINISTRATIVE OFFICER/ CON/EAST COAST RAILWAY/ BHUBANESWAR**

Approx. Cost of the Work : ₹ 8437.42 Lakh, EMD : ₹ 43.68,800/- (Completion Period of the Work : 36 (Thirty Six) Months).

Tender Closing Date & Time : At 1200 Hrs. of 10.01.2025.

No manual offers sent by Post / Courier / Fax or in person shall be accepted against such e-tenders even if these are submitted on firm's letter head and receive in time. All such manual offers shall be considered invalid and shall be rejected summarily without any consideration.

Complete information including e-tender documents of the above e-tender is available in website: <http://www.reps.gov.in>

Note : The prospective tenderers are advised to revisit the website 15 (Fifteen) days before the date of closing of tender to note any changes / corrigenda issued for this tender. The tenderers' bidders must have Class-III Digital Signature Certificate and must be registered on IREPS Portal. Only registered tenderer/bidder can participate on e-tendering.

The tenderers should read all instructions to the tenderers carefully and ensure compliance of all instructions.

Chief Administrative Officer (Con)/ PR-98/CH/24-25  
Bhubaneswar

**GUJARAT INTERNATIONAL FINANCE TEC-CITY COMPANY LIMITED (GIFTCL)**

**E-Tender Notice for Invitation to Bid for Selection of Services Provider for the Services**

Gujarat International Finance Tec-City Company Limited invite bids from reputed, qualified, experienced and financially sound Service Provider for the following Services:

Name of Service	Estimated Cost	Duration	Online availability of Bid Document	Last Date of Online Bid Submission	Last Date of Physical Bid Submission
Appointment of Agency for Manual Collection and Disposal of Solid Waste from Various locations in GIFT City for 05 years (RFP Reference No.: GIFT/ENG/WT/SC/2024/04)	Rs.5.32 Crore (Excluding GST)	5 (Five) years	30 <sup>th</sup> November 2024 to 25 <sup>th</sup> December 2024 up to 17:00 hrs	26 <sup>th</sup> December 2024 up to 15:00 hrs	27 <sup>th</sup> December 2024 up to 15:00 hrs

Bid document may be downloaded online from website at <https://tender.nprocure.com>

Tender fee of each Bid document is Rs.10,000/- payable in the form of Demand Draft / Banker's Cheque / Pay Order drawn in favor of "Gujarat International Finance Tec-City Company Limited" payable at Ahmedabad. For further details and updates please log on to our Website [www.giftgujarat.in](http://www.giftgujarat.in)

Contact Person: Sr.VP (Water)  
Sd/-  
Managing Director & Group CEO

Tel: 079-61708300 E-mail: [contract@giftgujarat.in](mailto:contract@giftgujarat.in)

Gujarat International Finance Tec-City Company Limited (GIFTCL)  
EPS Building No.49A, Block 49, Zone 04, Gyan Marg, GIFT City, Gujarat, INDIA. Pin-382355.  
Tel.: 022-27169170,0800, CIN:U65929GJ2007PLC051160

**FORM A PUBLIC ANNOUNCEMENT**  
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF RPL SOLAR POWER PRIVATE LIMITED**

**RELEVANT PARTICULARS**

1. Name of Corporate Debtor	RPL Solar Power Private Limited
2. Date of Incorporation of Corporate Debtor	25/08/2015
3. Authority under which Corporate Debtor is Incorporated / registered	Registrar of Companies, Mumbai under the Companies Act, 2013
4. Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	U40109MH2015PTC267777
5. Address of the registered office and principal office (if any) of Corporate Debtor	Regd. Office: Raheja Point Wing B, 7th Floor, Nehru Rd, Mr. Shrawan Vithal Bank, Vaidik, Santacruz (East), Mumbai City, Mumbai, Maharashtra, India, 400055.
6. Insolvency commencement date in respect of Corporate Debtor	26-11-2024 (Order Received on 29-11-2024)
7. Estimated date of closure of insolvency resolution process	25-05-2025 (180 days from the order dated 26-11-2024)
8. Name and the registration number of the insolvency professional acting as Interim Resolution Professional	NPV Insolvency Professionals Private Limited (Formerly known as Mantrah Insolvency Professionals Private Limited) through its Director, Mr. Mohit Bipinchandra Adatyia IBBI Reg. No: IBBI/IPE-0040/IPA-2/2022-23/50021
9. Address and e-mail of the Interim Resolution Professional, as registered with the Board	Address: H-35, 1st Floor Jangruba Extension, Jangruba, South Delhi, New Delhi - 110014 Email: ip@ipnvc.com
10. Address and email to be used for correspondence with the interim resolution professional	Corr. Address: 40th Floor, 5003, Zion Z1, Near Aarav Hotel, Sindhu Bhawan Road, Thaltej, Ahmedabad - 380054 Process Email Id: <a href="mailto:rplsolarpower.ltd@gmail.com">rplsolarpower.ltd@gmail.com</a>
11. Last date for submission of claims	13-12-2024 (14 days from the receipt of the order dated 29-11-2024)
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13. Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) <a href="http://www.ibbi.gov.in">www.ibbi.gov.in</a> (b) <a href="mailto:rplsolarpower.ltd@gmail.com">rplsolarpower.ltd@gmail.com</a> (c) Not Applicable

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench - V has ordered the commencement of a Corporate Insolvency Resolution Process of RPL Solar Power Private Limited on 26-11-2024 (Order Received on 29-11-2024). The creditors of RPL Solar Power Private Limited are hereby called upon to submit their claims with proof on or before 13-12-2024 to the Interim Resolution Professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No. 13 to act as authorized representative of the class (NA) in Form CA. Submission of false or misleading proofs of claim shall attract penalties.

IPPE NPV INSOLVENCY PROFESSIONALS PRIVATE LIMITED (Formerly known as Mantrah Insolvency Professionals Private Limited) Through its Director - Mr. Mohit Bipinchandra Adatyia  
As Insolvency Professional acting as Interim Resolution Professional in the matter of RPL Solar Power Private Limited  
IBBI/Reg. No: IBBI/IPE-0040/IPA-2/2022-23/50021  
Date: 01.12.2024  
Place: Junagadh  
Email for Correspondence: [rplsolarpower.ltd@gmail.com](mailto:rplsolarpower.ltd@gmail.com)

**PUBLIC NOTICE - GOLD AUCTION**

Notice is hereby given to the public in general and the account holders in particular that e-auction of the pledged gold ornaments in the below mentioned account/s will be conducted by Federal Bank Ltd., on 19/12/2024 through online portal, <https://gold.samil.in>. Interested buyers may log on to the auction portal or contact the Bank at Thane Louiswadi for further information. In case e-auction is not materialised for any reason on the date mentioned above, with respect any or all items of the pledged ornaments, Bank shall be conducting private sale of the items on any subsequent dates without further notice.

Branch Name	Loan Account Number
Thane Louiswadi	17756800041103
Thane Louiswadi	17756100090750
Thane Louiswadi	17756800040378
Thane Louiswadi	17756100090537
Thane Louiswadi	17756100089828
Thane Louiswadi	17756100089836
Thane Louiswadi	17756100091311
Thane Louiswadi	17756100091808
Thane Louiswadi	17756100090933

Place: Thane Louiswadi  
Date: 30.11.2024

Sd/-  
Authorized Officer  
For The Federal Bank Ltd.

**PUNJAB & SIND BANK** (A Govt. of India Undertaking) Where Service is a way of life

Branch Kalbadevi: 635, Ground Floor, Misty Building, Kalbadevi, JSS Road, Mumbai - 400002. Phone: 022-22038923/22054566 E-mail: b0431@psb.co.in

**NOTICE TO THE BORROWER INFORMING ABOUT SALE (30 DAYS NOTICE OF REDEMPTION) RULE 8 (6) OF SECURITY INTEREST (ENFORCEMENT) RULES 2002**

To  
Borrower: 1. MS MICRO SCAN  
Prop. Sh. Sanjay Rajaram Rane  
R/o Flat no 210, 2<sup>nd</sup> floor, Ambadi Road, Vill Dewanman Vishal nagar, Behind Panchavati Hotel, Vasai West, Dist. Thane.

2. Mrs. Angra Sanjay Rane  
R/o Flat no 210, 2<sup>nd</sup> floor, Ambadi Road, Vill Dewanman Vishal nagar, Behind Panchavati Hotel, Vasai West, Dist. Thane.

Dear Sir/Madam,  
Sub - Sale of property belonging to Sh. Sanjay Rajaram Rane for realization of amount due to Bank under the SECURITIZATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002

Punjab and Sind Bank, Ground Floor, Misty Building, JSS Road, Kalbadevi, Mumbai 400002, the secured creditor, issued a demand notice dated 27.07.2023 under Section 13(2) of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002, calling upon you to pay the dues within the time stipulated therein. Since you failed to comply the said notice within the period stipulated, the Authorized Officer, has taken possession of the immovable secured assets under Section 13(4) of the Act read with Rule 8 of Security Interest (Enforcement) Rules, 2002 on 02.03.2024. Even after taking possession of the secured asset, you have not paid the amount due to bank. As such, it has become necessary to sell the below mentioned property by holding public e-auction.

The date and time of e-auction along with the Reserve Price of the property and the details of the service provider, in which the e-auction to be conducted, shall be published subsequently. Therefore, the 30 days' notice of redemption is hereby given to you as per Rule 8 (6) of Security Interest (Enforcement) Rules 2002.

However, if you pay the amount due to the bank along with subsequent interest, costs, charges and expenses incurred by bank before the date of publication of sale notice, no further action shall be taken for sale of the mortgaged security and you can redeem your property as stipulated in sec.13(8) of the Act.

**SCHEDULE OF PROPERTY**  
Flat no 210, 2<sup>nd</sup> floor, B Wing, Mantara Apartment, Plot no 26, 27, 129, Vill Dewanman, Opp. Ambadi Road, Vasai West, Tal. Vasai, Dist Palghar, Maharashtra-401202

Place: Mumbai  
Date: 29.11.2024

Sd/-  
(Authorised Officer)  
Punjab and Sind Bank

**PUNJAB & SIND BANK** (A Govt. of India Undertaking) Where Service is a way of life

Branch Kalbadevi: 635, Ground Floor, Misty Building, Kalbadevi, JSS Road, Mumbai - 400002. Phone: 022-22038923/22054566 E-mail: b0431@psb.co.in

**NOTICE TO THE BORROWER INFORMING ABOUT SALE (30 DAYS NOTICE OF REDEMPTION) RULE 8 (6) OF SECURITY INTEREST (ENFORCEMENT) RULES 2002**

To  
Borrower: Mr. Virendra Pratap Yadav -  
R/o Flat no 404, 4<sup>th</sup> floor Sai Leela Apartment, Near Indian Oil Petrol Pump, Santosh Bhavan Road, Village Gokhware, Nallasopara (East), Thane 401203.

Co-Borrower : Mrs. Aarti Virendra Yadav -  
R/o Flat no 404, 4<sup>th</sup> floor Sai Leela Apartment, Near Indian Oil Petrol Pump, Santosh Bhavan Road, Village Gokhware, Nallasopara (East), Thane 401203.

Guarantors: 1. Mr. Prakash Amarnath Singh -  
R/o A 503, Vinil Residency Patshe-1, Near Hanuaman Mandir, Hanuman Nagar, Nallasopara West, Mumbai 401203.

Dear Sir/Madam,  
Sub - Sale of property belonging to Mr. Virendra Pratap Yadav for realization of amount due to Bank under the SECURITIZATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002

Punjab and Sind Bank, Ground Floor, Misty Building, JSS Road, Kalbadevi, Mumbai 400002 the secured creditor, issued a demand notice dated 18.10.2023 under Section 13(2) of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002, calling upon you to pay the dues within the time stipulated therein. Since you failed to comply the said notice within the period stipulated, the Authorized Officer, has taken possession of the immovable secured assets under Section 13(4) of the Act read with Rule 8 of Security Interest (Enforcement) Rules, 2002 on 02.03.2024. Even after taking possession of the secured asset, you have not paid the amount due to bank. As such, it has become necessary to sell the below mentioned property by holding public e-auction.

The date and time of e-auction along with the Reserve Price of the property and the details of the service provider, in which the e-auction to be conducted, shall be published subsequently. Therefore, the 30 days' notice of redemption is hereby given to you as per Rule 8 (6) of Security Interest (Enforcement) Rules 2002.

However, if you pay the amount due to the bank along with subsequent interest, costs, charges and expenses incurred by bank before the date of publication of sale notice, no further action shall be taken for sale of the mortgaged security and you can redeem your property as stipulated in sec.13(8) of the Act.

**SCHEDULE OF PROPERTY**  
Flat no 404, 4<sup>th</sup> floor Sai Leela Apartment, Near Indian Oil Petrol Pump, Santosh Bhavan Road, Village Gokhware, Nallasopara (East), Thane 401203.

Place: Mumbai  
Date: 29.11.2024

Sd/-  
(Authorised Officer)  
Punjab and Sind Bank

**FOR THE BUSINESS DAILY**

**FINANCIAL EXPRESS**

THE BUSINESS DAILY

**सेन्ट बैंक होम फायनन्स लिमिटेड**  
Cent Bank Home Finance Limited

Shop no. - 5&6, Chawla Plaza, Plot no-14/15, Sector 11, CBD Belapur, Navi Mumbai - 400614.  
Tel.: 022-27571591, 022-27580513, 2246057548.  
Website: [www.cbhfl.com](http://www.cbhfl.com)

**APPENDIX-IV-A(Rule 8(6)) TENDER CUM AUCTION SALE NOTICE- 18.12.2024**

Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with Rule 8(6) of the Security Interest (Enforcement) Rules, 2002. Notice is hereby given to the general public and in particular to the Borrowers and Guarantors that the below described immovable property mortgaged / charged to the Secured Creditor, the Physical possession of which has been taken by Authorized Officer of Cent Bank Home Finance Limited. Secured Creditor, will be sold on "As is where is" and "Whatever there is" basis on 18.12.2024 for recovery of amount mentioned against property due to the secured creditor from the borrower. The reserve price and earnest money deposit, description of the immovable property are as mentioned in the table given below.

Sr. No.	Name of the Borrower & File No.	Details of the properties	Amount outstanding as on date of demand notice (₹)	Date of Demand Notice	Reserve Price (₹)
1	00702320000047 Mr. Devang Rajendra Khatke & Mr. Rajendra Manilal Khatke	Flat No. 702, 7th Floor, B Wing, Hriday Building, Village Khavasi, S. No. 43, H. No. 6, Kanjar Road, Badapur - 421503. Area - 418 Sq.Ft. Boundaries: North - Open Space, South - A Wing, East - Open Space, West - Open Space (In Building)	Rs. 23,58,929/- + Interest + All other Charges	31.03.2023 11.09.2023	Rs. 15,85,000/- Rs. 1,58,500/-
2	00702320000027 00702130000004 Mr. Deepak Sharatram Adakar & Mr. Santaram Pandurang Adakar	Flat no.301, 3rd Floor, K Wing, Building Gauronvi Garden, S. No. 57/ H.No. 2, C. Village Waryang, Tal. Panvel, Dist. Raigad - 410036. Area - 637 Sq. Ft. Boundaries: North - S. no. 57, H.No. 2&38, South - S. no. 58,59, H.No. 7 & 11, East - S. no. 59,60, H.No. 2, 5 & 2, West - S. no. 57, H.No. 1	Rs. 6,47,904/- + Interest + All other Charges	27.06.2023 11.09.2023	Rs. 14,40,000/- Rs. 1,41,000/-
3	00702310000146 Mr. Baturav Rambhau Hogale & Mrs. Priya Baturav Hogale	Flat no. 301, 3rd Floor, Bldg C-2, Xrbi Vanangni, Village Khadyachya Pada, Taluka Karjat, Dist. Raigad - 421503. Area : 164 Sq.Ft. Boundaries: North - Internal Road, South - Building C-6, East - Garden C-3, West - Internal Road	Rs. 6,67,494/- + Interest + All other Charges	01.11.2022 12.09.2023	Rs. 5,67,000/- Rs. 56,700/-
4	00702320000029 Mrs. Nirmala Suresh Yadav & Mrs. Anila Suresh Yadav	Flat No. 407, 4th Floor, Bldg No. 82, Xrbi Vanangni, Village Khadyachyapada, Taluka Karjat - 421503. Area : 162 Sq.Ft. Boundaries: North : Road, South : Open Space, East : Under Construction, West - Under Construction	Rs. 4,94,821/- + Interest + All other Charges	31.03.2023 12.09.2023	Rs. 5,50,000/- Rs. 55,000/-
5	00702320000030 Mr. Shankant Shivaji Gund & Mrs. Akshai Shivaji Gund	Flat No. 701, 7th Floor, Bldg No. B-2, Xrbi Vanangni, Village Khadyachya Pada, Tal. Karjat, Dist. Raigad - 421503. Area : 162Sq. Ft. Boundaries: North - Under Construction, South : Open Space, East : Under Construction, West - Road	Rs. 6,09,154/- + Interest + All other Charges	24.03.2023 12.09.2023	Rs. 5,85,000/- Rs. 58,500/-
6	00702320000027 Mr. Gayam Chand Shaikh & Mrs. Praveen Qayyum Shaikh	Flat No. 814, Building No. B-3, 8th Floor, Xrbi Vanangni, Village Khadyachyapada, Taluka Karjat, Dist. Raigad - 421503. Area: 164 Sq. Ft. Boundaries: North : Internal Road, South: Open Plot East : S. no. 57, H.No. 1, East - S. no. 17, 1A,3, West - Plot no. 3, South: Open Space, North- Plot no. 4	Rs. 7,06,195/- + Interest + All other Charges	13.01.2023 12.09.2023	Rs. 5,50,000/- Rs. 55,000/-
7	00702320000048 Mr. Laxmankumar Naho Das & Mrs. Sangita Laxman Das	Flat no. 201, 2nd Floor, Bldg. no. A-02, Nandadevi Residency, S. no. 3/1b, 4/1, 4/2, 4/3,4/4,2 & 4/4b, 8/1 (1b), Village Vadavali tarfe Varedi, Tal. Karjat, Dist. Raigad AREA - 475 Sq. Ft. Boundaries - East - A-1 Building, West - C-1 Building, North - Open Plot, South - Open Plot	Rs. 17,09,422/- + Interest + All other Charges	19.08.2020 17.05.2023	Rs. 13,40,000/- Rs. 1,34,000/-
8	00703010000020 Mr. Omprakash Rajaramji Singh & Mrs. Rita Omprakash Singh	Flat no. A-11, 2nd Floor, A Wing, Bldg. Shrinisha Residency, S. no. 02, H. no. 4, Gurudra, Tal. Karjat, Dist. Raigad - 410201. Area - 350 Sq. Ft. Boundaries - East - Property of Gaugan, West - Property of Rahul Dhanraj, North - Property of Mukund G. Kantikar, South - Property of Sonabai Gaikwad	Rs. 19,27,630/- + Interest + All other Charges	19.08.2020 12.09.2023	Rs. 8,00,000/- Rs. 80,000/-
9	00703010000164 Mr. Ebrar Vakeel Khan & Mrs. Noorjaha Ebrar Khan	Flat No. 403, 4th Floor, "MADINA MANZIL 5" Plot No. 3.4.3, S. No. 17/ 1A/1, C.T.S. No. 2467, Village - Sheel, Tal. - Khalapur, Dist. - Raigad - 410203. Area - 370 Sq.Ft. Boundaries as per plot no.3 - East - Plot no.4, West - Internal Road, South - Internal road, North - plot no.1, Boundaries as per plot no. 4 - East - S. no. 17/ 1A.3, West - Plot no. 3, South: Open Space, North- Plot no. 4	Rs. 18,10,345/- + Interest + All other Charges	27.06.2023 15.	

